BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 115 OF 2023

IN THE MATTER OF:

Abhilash,
R/o.Khammam District. .... Applicant

Versus

State of Telangana & Ors .... Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)

RUNNING INDEX

Place: **Hyderabad.**

Date: **01-11-2023.**

T. Jaikar

Counsel for 4th Respondent

REPORT OF THE ENVIRONMENTAL ENGINEER, TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB), REGIONAL OFFICE, KOTHAGUDEM (RESPONDENT No. 4) DATED 31.10.2023 IN OA No. 115 of 2023.

It is to submit that the Hon'ble NGT, Principal Bench registered the application in O.A No 368 of 2022 based on a complaint received by post from Mr. Abhilash Chowdary of Garlavoddu Village, Enkoor Zone, Khammam, District Telangana stating that the hills and forests around the village are being completely destroyed due to operation of stone crushers by some non-tribal's and also illegal mining in and around the village destroying the forest area causing severe air & noise pollution leading to damaging endangered hills and forests which is adversely affecting the wild animals. He further stated that, M/s. Sri Lakshmi Narsimha Stone Crusher is plying Heavy Lorries and Tractors with 14, 12, 10 Tires from the village thereby damaging the village roads and creating problems to the villagers.

The Joint Committee constituted by the Hon'ble NGT, Principal Bench, New Delhi submitted its report to the Hon'ble NGT on 31.10.2022. Further, the Respondent Board submitted reports to the Hon'ble NGT on 03.05.2023 and 11.07.2023.

The Hon'ble NGT, New Delhi vide order dated 07.07.2023 transferred the case to the Hon'ble NGT, Chennai.

In this regard, the following is submitted:

The respondent Board officials has inspected M/s Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District (locally known as M/s Sri Lakshmi Narasimha Stone Crusher) and M/s Manupati Jaya Simha (1.0 Ha. – Building Stone & Road Metal Mine), Sy. No. 200/TA, Jannaram (V), Enkoor (M), Khammam District and surrounding premises on 15.09.2023. During inspection, Sri V. Jagan, Supervisor of the stone crusher and stone quarry mine were present.

The details and latest status of the stone crusher and stone quarry mine are submitted as below:

M/s Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District (locally known as M/s Sri Lakshmi Narasimha Stone Crusher):

1. M/s. Sri Jai Santhoshi Narasimha Stone Crusher is a stone crushing unit located in Garlavaddu (V), Enkoor (M), Khammam District and produces Stone Aggregates to the tune of 500 TPD.
2. The Board has issued closure orders to the stone crusher vide order dated 14.11.2022 as the crusher was operating without valid CFO of the Board. Copy of the same is enclosed as **Annexure –I.**

3. The industry has obtained CFO renewal of the Board vide order dated 08.03.2023 which is validity upto 28.02.2032. Copy of the same is enclosed as **Annexure –II.**

4. The industry utilizes the water for water sprinkling and domestic purpose only. The industry has provided water meter to quantify the water consumption.

5. No wastewater generation from the industry except domestic effluent and same is disposed into septic tank followed by soak pit.

6. The crusher was in operation during inspection.

7. The status of the pollution control measures provided by the industry for the stone crusher is submitted as below:

   - The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher & screen.
   - The crusher has provided covering to the primary crusher, secondary crusher and vibrating screen.
   - The crusher is having hillock areas in South & North sides & thick vegetation is observed on the hillocks and greenbelt in remaining two sides.
   - The industry has provided wind breaking wall with GI sheets towards East side of the industry.
   - The industry has provided metal road within the premises and approach road to the crusher.
   - The industry has provided dome shaped covering to the conveyors with GI sheets & green cloth for control of dust emissions.
   - The industry representative informed that they will carry manual wetting of stone boulders through pipe before loading into raw material bin.
   - The crusher has provided mobile water tanker (1x 5 KL) for wetting the ground and transportation roads.
   - The crusher has provided one water storage tank of 1 KL capacity to meet water requirement for dust suppression and domestic.

8. The Board issued temporary revocation of closure orders for a period of 6 months to the stone crusher vide order dated 28.03.2023 for periodical monitoring of the industry.

9. Subsequently, the Board has issued extended temporary revocation of closure orders dated 10.10.2023 for a period of 6 months i.e., upto 09.04.2024. Copy of the same is enclosed as **Annexure –III.**

10. The Board has conducted AAQ monitoring for fugitive emissions and as per analysis report, the values of SPM is within the standards of the Board. Copy of the analysis report is enclosed as **Annexure - IV**.

11. The respondent Board has issued Show Cause Notice dated 11.10.2023 regarding levy of Environmental Compensation from the stone crusher for past violations. Copy of the show cause notice dated 11.10.2023 is enclosed as **Annexure - V.** The industry was reviewed before Task Force Committee of the Board on 19.10.2023. The representative of the Stone crusher attended the meeting. Based on the recommendations of the Task Force Committee, action is being initiated to levy Environmental Compensation on the Stone crusher.

M/s Manupati Jaya Simha (1.0 Ha. – Building Stone & Road Metal Mine) located in Sy. No. 200/TA, Jannaram (V), Enkoor (M), Khammam District:

1. The quarry mine was not in operation during inspection due to rainy season.
2. The quarry mine stone boulders is being utilized as raw material by M/s Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District (known as M/s Sri Lakshmi Narasimha Stone Crusher) which is located nearby the quarry mine.
3. The Board has issued Closure Orders to the mine vide order dated 28.11.2022 for operating the mine without obtaining EC and CFE & CFO of the Board. Copy of the same is enclosed as **Annexure - VI.**
4. Further, the mine has obtained Environmental Clearance (EC) from State Environmental Impact Assessment Authority (SEIAA), Telangana and also obtained CFE and CFO of the Board. Copies of the same are enclosed as **Annexure – VII, VIII & IX.**
5. The quarry mine has obtained renewal of mine lease order from the Deputy Director, Mines and Geology Department, Warangal, Govt. of Telangana vide Proceedings No: R/KHM/0050 dated 20.03.2023 for valid period upto 20 years w.e.f. 20.08.2019.
6. The mine also obtained revocation of Closure Orders from the Board vide order dated 28.03.2023. Copy of the same is enclosed as **Annexure –X.**
7. The respondent Board has issued Show Cause Notice dated 28.10.2023 regarding levy of compensation from the quarry mine. Copy of the Notice dated 28.10.2023 is enclosed as **Annexure - XI.** After receiving the reply to the Notice from the quarry, the same will be placed before the Task Force Committee for levy of the Environmental Compensation.

It is to further submit that the Board will periodically monitor the Stone crusher and Stone quarry mine for compliance of Consent conditions and directions of the Board.

Date: 01.11.2023

Place: Kothagudem

ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office, KOTHAGUDEM

(4)

Annexure - I

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15–KGM/TSPCB/ZO-HYD/TE/2022- 1248 **Date: 14.11.2022**

Sub: TSPCB – Zonal Office - Hyderabad – **M/s. Sri Lakshmi Narsimha Stone Crusher etc., in Garlavoddu (V), Enkoor Zone, Khammam District** - Hon'ble NGT – Operation of the industry without valid consent of the Board and without adequate air pollution control equipment - **Air (Prevention and Control of Pollution) Act, 1981 Act - CLOSURE ORDERS – ISSUED** – Reg.

Ref:
1. CFO order dated 24.01.2020 valid upto 28.02.2022
2. Original Application No. 368 of 2022 filed by Sri Abhilash, Garlavoddu (V), Enkoor (M), Khammam District on the illegal mining and operation of M/s. Sri Lakshmi Narsimha Stone Crusher etc., in Garlavoddu (V), Enkoor Zone, Khammam District.
3. Complaint filed by Sri Lavudya Ramulu, Hon'ble MLA, Wyra Assembly Constituency received by this office on 10.05.2022.
4. TSPCB, Regional Office, Kothagudem issued notices dated 10.06.2022 & 04.08.2022.
5. E-mail received from the Board office, TSPCB on 11.10.2022.
6. Board officials inspected the stone crushers on 12.10.2022 & 16.10.2022.
7. Hon'ble NGT order dt.02.11.2022 in OA No 368 of 2022.
8. TSPCB, Regional Office, Kothagudem report dt.01.11.2022 received by Zonal Office, Hyderabad on 02.11.2022.
9. The Task Force Committee meeting held on 07.11.2022 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS,** you are operating the industry in the name of **M/s. Sri Lakshmi Narsimha Stone Crusher etc., in Garlavoddu (V), Enkoor Zone, Khammam District** and engaged in Stone Crushing activity.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO order valid upto 28.02.2022. The industry has applied for renewal of CFO through TSiPASS on 03.03.2022 and the Board sought clarification on 05.03.2022 regarding status of dust pollution control measures provided.

3. **WHEREAS,** vide reference 2nd cited, an original application No. 368 of 2022 is registered in Hon'ble NGT, New Delhi based on complaint received by post from Sri Abhilash, R/o. Garlavoddu (V), Enkoor (M), Khammam District on the illegal mining and operation of M/s. Sri Lakshmi Narsimha Stone Crusher etc., in Garlavoddu (V), Enkoor Zone, Khammam District, thereby damaging endangered hills and forests and adversely affecting wild animals and running of stone crusher day and night is causing air & noise pollution.

4. **WHEREAS,** vide reference 3rd cited, earlier, the EE, RO, Kothagudem has received a complaint filed by Sri Lavudya Ramulu, Hon'ble MLA, Wyra Assembly Constituency against crushers existing in Enkoor (M) and surrounding areas for causing nuisance and not following pollution control measures thereby affecting surrounding agriculture and animals and also regarding nuisance caused due to blasting operations in stone quarries existing in Jannaram, Balapeta, Surrounding of Annarugudem of Enkoor Mandal and Julurupadu Mandal.

5. **WHEREAS,** vide reference 4th cited, the Board officials inspected the stone crushers and Stone & metal quarry mines located in Enkoor & surrounding areas on 06.06.2022 and this office has issued notices to the stone crushers and Stone & metal quarry mines for operating the industries without valid consent of the Board and on certain non-compliances observed during inspection.

(5)

6. **WHEREAS**, vide reference 5th cited, the EE, RO, Kothagudem received mail from the Board office, Hyderabad with regard to OA No. 368 of 2022 filed by Sri Abhilash, R/o. Garlavoddu (V), Enkoor (M), Khammam District in Hon'ble NGT, New Delhi on 11.10.2022.

7. **WHEREAS**, vide reference 6th cited above, the Board officials inspected the stone crushers located in Enkoor & Tallada Mandals on 12.10.2022 & 16.10.2022. During inspection on 12.10.2022, the complainant i.e., Sri Abhilash, R/o. Garlavoddu (V), Enkoor (M), Khammam District was contacted and he informed that they are facing dust and noise nuisance problems during transportation of metals through their village roads from the stone crusher and thereby damaging their roads & causing inconvenience to them. He further informed that some of the buildings in their village were damaged due to blasting operations in the nearby stone metal quarries. In this regard, the status of the stone crusher is submitted as below:

   a) The industry is a Stone crushing unit operating in the name of M/s. Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District and produces Stone Aggregates to the tune of 500 TPD.

   b) Earlier, the industry has obtained CFO of the Board vide order dated 24.01.2020 which is expired on 28.02.2022. The industry has applied for renewal of CFO through TSiPASS on 03.03.2022 and this office sought clarification on 05.03.2022 regarding status of dust pollution control measures provided.

   c) The industry has not furnished the reply as they have not taken the measures and recently furnished the reply through online on 15.10.2022. The industry representative informed that they were not operated crusher since five months for renovation of air pollution control equipment. The verification report is submitted to the Board office, Hyderabad.

   d) Status of the pollution control measures taken by the industry is submitted as below

      - Crusher was not in operation during inspection.
      - The crusher has provided water sprinklers to the primary crusher, to the conveyors of screen.
      - The industry representative informed that they are carrying manual wetting of stone boulders through pipe before loading into raw material bin.
      - The crusher has not provided wind breaking wall. The crusher is having hillock areas in South & North sides & thick vegetation is observed on the hillocks and greenbelt in remaining two sides.
      - The industry has provided kucha road with gravel within the premises.
      - Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
      - The crusher has provided one water storage tank of 1 KL capacity to meet water requirement for dust suppression and domestic.
      - Provided covering to the secondary crusher and vibrating screen.
      - The crusher has provided green cloth covering to the primary crusher.
      - The crusher has provided green cloth cladding to the conveyors carrying stone aggregates and dust.
      - The crusher has not provided the dust collection tank.
      - The crusher is storing dust openly in large heaps within the crusher premises.

   e) This office has issued notices to the crusher on 04.08.2022 & 10.06.2022 based on previous complaints and not to operate the crusher without valid consent of the Board.

   f) Compliance of the industry on CFO (Schedule- B) Conditions of CFO order dated dt.24.01.2020 is submitted as below:

S.No.	CONDITION	COMPLIANCE
1.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: S.No – Consumption – Quantity 1. – Dust suppression – 3.0 KLD 2. – Domestic – 1.9 KLD Total – 4.9 KLD	They have not provided flow meters to quantify the water consumption.

2.	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	—
3.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R. G.S.R.489 (E), dated 09.07.2002 at serial no. 96, under the Environment (Protection) Act, 1986.	The industry is having DG Set of capacity 1x500 KVA and having acoustic enclosure with vent height of about 10 ft.
4.	The industry shall comply with the National Ambient air quality standards as per MoEF, GOI notification dated 18-11-2009 along the premises of the factory as prescribed below: S.No. / Parameters / Standards in mg/m³ 1. Particulate Matter (PM 10) — 100 2. Particulate Matter (PM 2.5) — 60 3. SO2 — 80 4. NOx — 80 **Noise Levels:** Day time (6 AM to 10PM) – 75 dB (A) Night time (10 PM to 6 AM) – 70 dB (A)	Crusher was not in operation during inspection.
5.	The industry shall not produce product other than those permitted in the order without obtaining CFE & CFO of the Board.	Crusher was not in operation during inspection.
6.	The industry shall comply with directions issued by the Board.	—
7.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	➢ The crusher provided covering to the secondary crusher and vibrating screen. ➢ The crusher has provided water sprinklers to the primary crusher, to the conveyors of screen.
8.	The industry shall cover the screen with M.S. sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	
9.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The crusher has not provided the dust collection tank.
10.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry representative informed that they are carrying manual wetting of stone boulders through pipe before loading into raw material bin.
11.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker / bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	➢ The crusher has provided water sprinklers to the primary crusher, to the conveyors of screen. ➢ The industry has not provided flow meter to quantify the water consumption.
12.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas within 3 months.	➢ The crusher has not provided wind breaking wall. The crusher is having hillock areas in South & North sides and greenbelt in remaining two sides.
13.	The industry shall construct BT road from quarry to stone crushing unit within 3 months.	Not complied. ➢ The quarry mine is located

		nearby the crusher (about 100 mts.) in West direction. ➢ The kucha road was provided from the crusher to quarry.
14.	The industry shall construct metal roads within the premises within 3 months.	The industry has provided kucha road with gravel within the premises.
15.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	➢ Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads. ➢ The crusher has provided one water storage tank of 1 KL capacity to meet water requirement for dust suppression and domestic.
16.	The industry shall develop 5 mts. Width of greenbelt along the boundary of the site in the 50 mtrs. width buffer zone of the stone – crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	➢ The crusher is having hillock areas in South & North sides and greenbelt in remaining two sides.
17.	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms /m3.	Crusher was not in operation during inspection.
18.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	Crusher was not in operation during inspection.
19.	The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
20.	The industry shall take necessary measures to control fugitive emissions.	Crusher was not in operation during inspection.
21.	The industry shall take all precautions and safety measures during process operations.	--
22.	The industry shall comply with all the directions issued by the Board from time to time.	--
23.	Concealing the factual data or submission of the false information / fabricated data and failure to comply with any of the conditions mentioned in this order any result in withdrawal of the order and attract action under the provisions of relevant pollution control Acts.	--
24.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
25.	This order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

8. WHEREAS, the Hon'ble NGT vide order dt.02.11.2022 in OA No 368 of 2022 directed that the industry shall not operate the stone crusher without obtaining valid consent from the TSPCB and further directed that the District Magistrate and Superintendent of Police, Khammam to take requisite steps for ensuring that no illegal mining on the mining site in question or illegal operation of the stone crusher in question takes place.

9. WHEREAS, vide reference 9th cited above, the issue was reviewed before the Task Force Committee meeting held on **07.11.2022** at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry attended the meeting. The committee noted that the industry is operating without valid CFO of the Board and not complying with the consent conditions. The Committee further noted the Joint Committee constituted bt the Hon'ble NGT visited the crusher and furnished reort to the Hon'ble NGT. The Hon'ble NGT vide order dt.02.11.2022 in OA No 368 of 2022 directed that the industry shall not operate the stone crusher without obtaining valid consent from the TSPCB and further directed that the District Magistrate and Superintendent of Police, Khammam to take requisite steps for ensuring that no illegal mining on the mining site in question or illegal operation of the stone crusher in question takes place. The industry representative informed

that they are taking up upgradation of pollution control measures and crusher was not in operation since 5 months. After detailed discussions, the committee recommended **to issue closure orders under the Air (Prevention and Control of Pollution) Amendment Act, 1987** to the industry for the following reasons:

1. The stone crusher is operating without valid Consent for Operation (CFO) of the Board and not complying with the CFO conditions.
2. The crusher has not provided the dust collection tank.
3. The crusher is storing dust openly in large heaps within the crusher premises.
4. The crusher has not provided wind breaking wall.

10. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without obtaining valid consents, not taken any air pollution control measures, thereby affecting the public health and environment and hence violating the Air (Prevention and Control of Pollution) Amendment Act, 1987. Under the Powers vested with the T.S. Pollution Control Board under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, **the Board hereby issues closure orders to your industry**, in the interest of protecting Public Health and Environment.

11. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

12. You are further directed to note that the TSNPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., **14.11.2022.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri Lakshmi Narsimha Stone Crusher,
Garlavoddu (V), Enkoor Zone,
Khammam District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Khammam for favour of information.
3. The Chairman & Managing Director, TSNPDCL, Vidyuth Bhavan, Nakkalagutta, Hanumakonda, Warangal – 506 001 for favour of information and necessary action.
4. The Superintending Engineer (Operations), TSNPDCL, Khammam for favour of information and necessary action.
5. The Environmental Engineer, Regional Office, Kothagudem District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.

(9) Annexure - II

File No.TSPCB-TECH/CFO/14/2023-TECHNICAL-TSPCB

Telangana State	TELANGANA STATE POLLUTION CONTROL BOARD PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE, SANATHNAGAR, HYDERABAD - 500 018	Phone: 23887500 Fax: 040 – 23815631 Website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (RENEWAL)
ORANGE CATEGORY

Consent Order No: #Approved Date#

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorization under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under M/s. Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.0	Septic tank followed by soak pit.

ii) Emissions from chimneys:

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1.	Stone chips	500TPD

This order is subject to the provision of 'the Acts' and the Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consent & Hazardous Waste Authorisation is valid for a period upto 28.02.2032.

#Approved By#

(10)

File No.TSPCB-TECH/CFO/14/2023-TECHNICAL-TSPCB

MEMBER SECRETARY

To
M/s. Sri Jai Santhoshi Narasimha Stone Crusher,
Garlavaddu (V), Enkoor (M),
Khammam District.

File No.TSPCB-TECH/CFO/14/2023-TECHNICAL-TSPCB

SCHEDULE-A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. This order is issued in line with Board's CFO order dt. **24.01.2020.** Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt. **24.01.2020.** Concealing is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE-B

1. The industry has paid consent fee of Rs.87,575/- for a period upto 31.03.2024.
2. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
3. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
4. Total Water Consumption shall not exceed : 4.9 KLD

S. No	Purpose	Quantity
1	Dust suppression	3.0 KLD
2.	Domestic	1.9 KLD
	Total	4.9 KLD

5. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
6. The industry shall comply with the National Ambient Air Quality Standards as per

Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m3.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

7. The crusher shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas.
8. The water shall be sprayed in the form of mist using suitable equipment and motor. Mist water sprinklers shall be installed at a height of about 30 ft covering entire stone crusher area.The crusher shall provide sufficient water storage tank.
9. Crushers and Vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.
10. The crusher shall provide semi circular MS dome sheets to the belt conveyors carrying aggregates and dust.
11. Telescopic chutes shall be provided at product unloading conveyor to prevent dust emission during free fall of material from height.
12. The crusher with capacity upto 50 TPH shall provide closed bunkers for storage of dust. The dust shall be loaded into trucks directly from the bunker.
13. The crusher with capacity more than 50 TPH shall provide dedicated closed storage shed with MS Sheets for storage of dust with water sprinkling arrangement.
14. The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.
15. Stone crusher should have a wind breaking walls of at least 20 ft height alongside the boundary. The height of the stacked aggregates and dust shall be less than 20 ft.
16. The crushers shall construct metal roads within the premises and take measures to control fugitive emissions.
17. The plant area including roads and open areas shall be regularly cleaned and wetted. The dust accumulated in the crushing area shall be collected and disposed regularly.
18. Periodic cleaning of water spray nozzles shall be carried out to avoid choking. A high standard of housekeeping should be maintained at the stone crusher units. Any piles of materials accumulated in or around the plant should be cleaned up regularly. The surface of all stockpiles of crushed aggregates should be kept sufficiently wet by water spraying.
19. The crushers shall install flow meters to measure water consumption for dust suppression and greenbelt development.
20. The crushers shall provide separate energy meter for pollution control devices.
21. The noise pollution shall be controlled by providing acoustic enclosures to the equipment (crushers, screens, etc) and regular maintenance of the crushing, screening and loading equipment.
22. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
23. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.

a. Daily production details.

File No.TSPCB-TECH/CFO/14/2023-TECHNICAL-TSPCB

b. Log Books for pollution control systems.
c. Daily solid waste generated and disposed.

24. The industry shall take all precautionary and safety measures during process operations.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
28. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
29. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

#Approved By#

MEMBER SECRETARY

To
M/s. Sri Jai Santhoshi Narasimha Stone Crusher,
Garlavaddu (V), Enkoor (M),
Khammam District.

Signed by Ravi Kumar Kotte
Date: 08-03-2023 16:21:22
Reason: Approved

(14)

Annexure - III

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Air (Prevention and Control of Pollution) Act 1981

Order No. KGM -01/TSPCB/TF/BO/2023- 990 **Date:10.10.2023**

C-ARK DESPATCH NO: DATE

Sub : M/s Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Orders for a period of Six Months - Issued - Reg.**

Ref :
1. CFO order dated 08.03.2023.
2. OA No. 368 of 2022 & Original Application No.115 of 2023 in Southern Zone Bench, Hon'ble NGT.
3. Temporary revocation of Closure order dated 28.03.2023.
4. Inspection of your industry by the Board Officials on 15.09.2023.
5. EE.RO. report dated 16.09.2023.
6. Hearing held on 22.09.2023

* * *

1. WHEREAS, the industry is located at Garlavaddu (V), Enkoor (M), Khammam District and engaged in stone crushing activity.

2. WHEREAS, an OA No. 368 of 2022 is filed in Hon'ble NGT, New Delhi based on complaint received by post from Sri Abhilash, R/o. Garlavoddu (V), Enkoor (M), Khammam District on the illegal mining in Garlavoddu (V), Enkoor Zone, Khammam District, thereby damaging endangered hills and forests and adversely affecting wild animals and causing air & noise pollution. The Hon'ble NGT has heard the case on 02.11.2022 and passed the following orders.

   "In view of recommendations made by the Joint Committee, we direct the Project Proponent- M/s Manupati Jayasimha not to carry on any further mining without obtaining environmental clearance from MoEF & CC and the Project Proponent- M/s Sri Lakshmi Narsimha Stone Crusher (Presently operating in the name of M/s. Sri Jai Santhoshi Narasimha Stone Crusher) not to operate the stone crusher without obtaining valid consent from the TSPCB".

3. WHEREAS, the Board issued closure orders to the industry on 14.11.2022 for operating without CFO of the Board.

4. WHEREAS, the Board issued CFO to the industry vide order dated 08.03.2023 which is valid upto 28.02.2032.

5. WHEREAS, the Board vide order dated 28.03.2023 issued temporary revocation of closure orders to the industry for a period of 06 months.

6. WHEREAS, the respondent Board officials have again inspected M/s Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District (locally known as M/s Sri Lakshmi Narasimha Stone Crusher) and M/s Manupati Jaya Simha (1.0 Ha. - Building Stone & Road Metal Mine), Sy. No. 200/TA, Jannaram (V), Enkoor (M), Khammam District and surrounding premises on 04.07.2023 and the respondent Board has submitted report dated 06.07.2023 to the Hon'ble NGT. The Hon'ble NGT has again reviewed the case and transferred the case to the Southern Zone Bench, Hon'ble NGT vide order dated 07.07.2023. The Hon'ble NGT, Southern Zone Bench has registered the case i.e., Original Application No.115 of 2023 and issued following orders dated 22.08.2023 :

   "..... Though all the reports were filed before the transfer of this application, we wanted an updated report from the Telangana State Pollution Control Board, including the particulars about the environmental compensation to be levied for violations and also the collection of the amount already levied....".

7. WHEREAS, the Board officials inspected the industry on 15.09.2023 and observed the following :

   i. The crusher was in operation during inspection.

   ii. The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher & screen.

iii. The industry utilizes the water for water sprinkling and domestic purpose only. The industry has provided water meter to quantify the water consumption.

iv. The crusher has provided covering to the primary crusher, secondary crusher and vibrating screen.

v. The crusher is having hillock areas in South & North sides & thick vegetation is observed on the hillocks and greenbelt in remaining two sides.

vi. The industry has provided wind breaking wall with GI sheets towards East side of the industry.

vii. The industry has not provided dust collection tank.

viii. The industry has provided metal road within the premises and approach road to the crusher.

ix. The industry has provided dome shaped covering to the conveyors with GI sheets & green cloth for control of dust emissions.

x. The industry representative informed that they will carry manual wetting of stone boulders through pipe before loading into raw material bin.

xi. The crusher has provided mobile water tanker (1x 5 KL) for wetting the ground and transportation roads.

xii. The crusher has provided one water storage tank of 1 KL capacity to meet water requirement for dust suppression and domestic.

xiii. Regional Office conducted Ambient Air Quality monitoring on 09.08.2023. As per the analysis report, the value of SPM (value) exceeded the standards of the Board. The RO has issued notice to the industry on 01.09.2023. The industry submitted a reply to the notice stating that cladding provided to the primary crusher was removed partially due to maintenance issue just before the day of inspection and one of the water sprinkler was also jammed and reported that they have taken measures for control of fugitive emissions and requested the Board to inspect and conduct Ambient Monitoring again along with the representation for issue of permanent revocation to their crusher.

xiv. The Board officials again conducted Fugitive Emission monitoring on 15.09.2023 at a distance of 10 mtrs from Primary and Secondary crusher. As per the analysis report, the value of SPM – 217 ug/m3 against the standard of 600 ug/m3.

xv. The compliance of the directions issued vide Temporary Revocation order dated 28.03.2023 is as follows:

S. No.	Directions	Compliance status
1	The crusher shall comply with all conditions stipulated in CFO order of the Board.	CFO compliance is submitted below.
2	The industry shall maintain / provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided covering with GI sheets to the primary crusher, secondary crusher and vibrating screen.
3	The industry shall cover / maintain the screen with M.S. Sheets so as to arrest the dust emissions.	
4	The industry shall ensure that there is no dust nuisance in the surrounding areas due to the operations of the industry.	The Board officials again conducted Fugitive Emission monitoring on 15.09.2023 at a distance of 10 mtrs from Primary and Secondary crusher. As per the analysis report, the value of SPM – 217 ug/m3 against the standard of 600 ug/m3.
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	➢ The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher & screen. ➢ The crusher has provided mobile water tanker (1x 5 KL) for wetting the ground and transportation roads. ➢ The crusher has provided one water storage tank of 1 KL capacity to meet water requirement for dust suppression and domestic.
6	The industry shall construct / maintain wind breaking walls to prevent dust spreading to the surrounding areas.	➢ The crusher is having hillock areas in South & North sides & thick vegetation is observed on the

		hillocks and developed greenbelt i remaining two sides. ➢ The industry has provided win breaking wall with GI sheets toward East side of the industry.
7	The industry shall construct / maintain metal roads within the premises.	The industry has provided metal roa within the premises and approach roa to the crusher.
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The crusher has provided mobile wate tanker (1x 5 KL) for wetting the groun and transportation roads.
9	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of crusher site, with width of not less than 5 mtrs greenbelt.	The crusher is having hillock areas i South & North sides & thick vegetatio is observed on the hillocks an developed greenbelt in remaining tw sides.
10	The industry shall submit the a fresh Bank Guarantee of Rs.50,000 towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week and shall extend from time to time till further orders of the Board.	Not submitted.

The compliance of the Schedule – B conditions of CFO order dated 08.03.2023 is submitted as below:

S. No.	Conditions	Compliance status
1	The industry has paid consent fee of Rs. 87,575/- for a period upto 31.03.2024.	--
2	The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Directed to comply.
3	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	
4	Total Water Consumption shall not exceed : **4.9 KLD** S. No | Purpose | Quantity 1. | Dust suppression | 3.0 KLD 2. | Domestic | 1.9 KLD Total | 4.9 KLD	The industry utilizes the water fo water sprinkling and domesti purpose only. The industry ha provided water meter to quantif the water consumption
5	The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	
6	The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)). The Suspended Particulate Matter measured between 3 - 10 meters from the stone crushing unit shall not exceed 600 µg/m3. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).	

7	The crusher shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas.	➢ The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher & screen. ➢ The crusher has provided mobile water tanker (1x 5 KL) for wetting the ground and transportation roads. ➢ The crusher has provided one water storage tank of 1 KL capacity to meet water requirement for dust suppression and domestic.
8	The water shall be sprayed in the form of mist using suitable equipment and motor. Mist water sprinklers shall be installed at a height of about 30 ft covering entire stone crusher area. The crusher shall provide sufficient water storage tank.	
9	Crushers and vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.	The crusher has provided covering to the primary crusher, secondary crusher and vibrating screen.
10	The crusher shall provide semi circular MS dome sheets to the belt conveyors carrying aggregates and dust.	The industry has provided dome shaped covering to the conveyors with GI sheets & green cloth for control of dust emissions.
11	Telescopic chutes shall be provided at product unloading conveyor to prevent dust emission during free fall of material from height.	Not provided.
12	The crusher with capacity upto 50 TPH shall provide closed bunkers for storage of dust. The dust shall be loaded into trucks directly from the bunker.	The industry has not provided dust collection tank.
13	The crusher with capacity more than 50 TPH shall provide dedicated closed storage shed with MS Sheets for storage of dust with water sprinkling arrangement.	
14	The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.	Not provided.
15	Stone crusher should have a wind breaking walls of at least 20 ft height alongside the boundary. The height of the stacked aggregates and dust shall be less than 20 ft.	➢ The crusher is having hillock areas in South & North sides & thick vegetation is observed on the hillocks and greenbelt in remaining two sides. ➢ The industry has provided wind breaking wall with GI sheets towards East side of the industry.
16	The crushers shall construct metal roads within the premises and take measures to control fugitive emissions.	The industry has provided metal road within the premises and approach road to the crusher.
17	The plant area including roads and open areas shall be regularly cleaned and wetted. The dust accumulated in the crushing area shall be collected and disposed regularly.	The crusher has provided mobile water tanker (1x 5 KL) for wetting the ground and transportation roads.
18	Periodic cleaning of water spray nozzles shall be carried out to avoid choking. A high standard of housekeeping should be maintained at the stone crusher units. Any piles of materials accumulated in or around the plant should be cleaned up regularly. The surface of all stockpiles of crushed aggregates should be kept sufficiently wet by water spraying.	The industry is loading the stone dust from the dust conveyer to the transportation lorry as observed during inspection. Some quantity of dust was stored in the crusher premises.
19	The crushers shall install flow meters to measure water consumption for dust suppression and greenbelt development.	The industry has provided water meter to quantify the water consumption.
20	The crushers shall provide separate energy meter for pollution control devices.	Not provided.

21	The noise pollution shall be controlled by providing acoustic enclosures to the equipment (crushers, screens, etc) and regular maintenance of the crushing, screening and loading equipment.	➢ The crusher has provide covering with GI sheets to th primary crusher, secondar crusher and vibrating screen. ➢ The crusher is having hillocl areas in South & North side & thick vegetation is observe on the hillocks and developed greenbelt in remaining tw sides. ➢ The industry has provide wind breaking wall with G sheets towards East side o the industry.
22	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	The Board officials agai conducted Fugitive Emissior monitoring on 15.09.2023 at a distance of 10 mtrs from Primary and Secondary crusher. As pe the analysis report, the value o SPM – 217 ug/m3 against the standard of 600 ug/m3.
23	The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details. b) Log Books for pollution control systems. c) Daily solid waste generated and disposed	Directed to comply.
24	The industry shall take all precautionary and safety measures during process operations.	
25	The industry shall comply with all the directions issued by the Board from time to time.	Compliance of the directions is submitted above.

8. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 22.09.2023. After detailed discussions, the Committee recommended to extend the temporary revocation of closure orders to the industry for a period of Six Months with certain conditions, under Air & Water Acts.

9. After careful consideration of the material facts of the case, the Board hereby extends the **Temporary Revocation of Closure Order to your industry for a further period of Six Months** from the date of this order with following conditions to comply with:

i. The crusher shall comply with all conditions stipulated in CFO order of the Board, scrupulously.
ii. The industry shall maintain / provide cladding to the vibrating screen so as to arrest the dust emissions.
iii. The industry shall cover / maintain the screen with M.S. Sheets so as to arrest the dust emissions.
iv. The industry shall ensure that there is no dust nuisance in the surrounding areas due to the operations of the industry.
v. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
vi. The industry shall construct / maintain wind breaking walls to prevent dust spreading to the surrounding areas.
vii. The industry shall construct / maintain metal roads within the premises.
viii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
ix. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of crusher site, with width of not less than 5 mtrs greenbelt.
x. The industry shall renew the Bank Guarantee of Rs.50,000 submitted towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad from time to time till further orders of the Board.

10. The T.S.N.P.D.C.L has been directed to restore power supply to your Industry temporarily for a further period of Six Months from the date of this order.

11. These directions are issued under section 31(A) of the Air (Prevention and Control of pollution) Act 1981 (as amended by Act 47 of 1987).

12. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit may be closed under section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) and you may also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s Sri Jai Santhoshi Narasimha Stone Crusher,
Garlavaddu (V), Enkoor (M), Khammam District.

Copy to:

1. The District Collector, Khammam District for favour of information.
2. The Superintending Engineer (Operations), TSNPDCL, Khammam District
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE, RO, Kothagudem for information and necessary action. He is directed to assess the Environmental Compensation to be levied on the mine & stone crusher as per the orders of the Hon'ble NGT and submit the same to the Board Office. The RO shall regularly monitor the compliance of the Board directions / consent conditions issued to Stone crusher and Mine.
5. Concerned file.

//T.C.F.B.O//

P. Jawahar
Senior Environmental Engineer
(TF-HYD-UH-VI)

ANNEXURE-IV

	TELANGANA STATE POLLUTION CONTROL BOARD **ZONAL LABORATORY: HYDERABAD ZONE** H.No.: 1-8-269, Balasamudram, Warangal – 506001
	ISO Certified Laboratory ISO 9001:2015 (Q-205023042814) & ISO 45001:2018 (HS-05023042815)

Fugitive Emission Report

Sample Nos.:	**ZLWGL23- 08205**
Name of the industry:	**M/s. Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District.**
Sample Collected & Submitted by:	**AEE &AES - Regional Office- Kothagudem.**

Sl. No	Sampling Location	Date of sampling	Sample No.	Time and duration of sampling	SPM (µg/m3)
1.	Fugitive Dust Emission Monitoring conducted at a distance of 10 meters from Primary, Secondary Crushers and Screening area.	09.08.2023	ZLWGL23-08205	10:30 AM to 06:30 PM	**1108**
	Fugitive Emission Standard for Stone Crushers				**600**
Note:	Field monitoring observation:- Fugitive emission were observed near primary crusher, conveyors and at dust collectors.				

Senior Environmental Scientist
Senior Environmental Scientist
T.S. Pollution Control Board,
Zonal Laboratory Hyderabad Zone
WARANGAL-506 001.

(20)

(21) Annexure - V

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD
H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91,
Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Email: jcce-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Notice No. Gen-HYD/TSPCB/ZO-HYD/Hearing Notice/2023- 707 **Date:11.10.2023**

SHOW CAUSE CUM HEARING NOTICE

Sub: TSPCB, RO-HYD – Hon'ble NGT, Chennai – Original Application No. 115 of 2023 filed by Mr.Abhilash Chowdary of Garlavoddu Village, Enkoor Zone, Khammam, District Telangana stating that the hills and forests around the village are being completely destroyed due to operation of stone crushers by some non-tribal's and also illegal mining in and around the village destroying the forest area causing severe air & noise pollution leading to damaging endangered hills and forests which is adversely affecting the wild animals and **M/s. Sri Jai Santhoshi Narasimha Stone Crusher (Formerly M/s. Sri Lakshmi Narsimha Stone Crusher), Garlavoddu (V), Enkoor (M), Khammam District** is plying heavy lorries and tractors with 14, 12, 10 tyres from the village thereby damaging the village roads and creating problems to the villagers - **Hearing notice - Issued** – Reg.

Ref:
1. TSPCB, RO, Kothagudem notice dated 21.02.2022.
2. Original Application No. 368 of 2022 filed by Sri Abhilash, Jannaram (V), Enkoor (M), Khammam District on the illegal mining and operation of M/s. Sri Lakshmi Narsimha Stone Crusher etc., in Garlavoddu (V), Enkoor Zone, Khammam District.
3. Hon'ble NGT, New Delhi orders dated 24.05.2022, 28.07.2022 & 19.09.2022.
4. TSPCB, RO, Kothagudem Notices dated 04.08.2022 and 10.06.2022.
5. Inspection of joint committee on 21.10.2022.
6. Report of the joint inspection committee dated 31.10.2022 submitted to the Hon'ble NGT.
7. Hon'ble NGT, New Delhi order dated 02.11.2022.
8. TSPCB, RO, Kothagudem report dated 03.04.2023 submitted to the Legal Section, Board office, Hyderabad.
9. Hon'ble NGT, New Delhi order dated 02.11.2022.
10. TSPCB, RO, Kothagudem report dated 06.07.2023 submitted to the Legal Section, Board office, Hyderabad
11. Hon'ble NGT, New Delhi order dated 07.07.2023.
12. Inspection by the Board officials on 09.08.2023.
13. TSPCB, RO, Kothagudem Notice dated 01.09.2023.
14. Representation of the industry received by this office on 02.09.2023.
15. Inspection by the Board officials on 15.09.2023.
16. TSPCB, RO, Kothagudem Reports dated 16.09.2023 & 21.09.2023.
17. Task Force committee meeting held on 22.09.2023.
18. TSPCB, RO, Kothagudem report dated 27.09.2023.
19. Board office mail dated: 27.09.2023.
20. TSPCB, RO, Kothagudem report dt.04.10.2023.

* * *

WHEREAS, you are operating a stone crusher in the name of **M/s. Sri Jai Santhoshi Narasimha Stone Crusher (Formerly M/s. Sri Lakshmi Narsimha Stone Crusher), Garlavoddu (V), Enkoor (M), Khammam District.**

WHEREAS, an Original Application No. 115 of 2023 (earlier OA No. 368 of 2022) was filed by Mr.Abhilash Chowdary of Garlavoddu Village, Enkoor Zone, Khammam, District

Telangana stating that the hills and forests around the village are being completely destroyed due to operation of stone crushers by some non-tribal's and also illegal mining in and around the village destroying the forest area causing severe air & noise pollution leading to damaging endangered hills and forests which is adversely affecting the wild animals against M/s Manupati Jaya Simha (1.0 Ha. – Building Stone & Road Metal Mine) located in Sy. No. 200/TA, Jannaram (V), Enkoor (M), Khammam District and M/s. Sri Lakshmi Narsimha Stone Crusher is plying heavy lorries and tractors with 14, 12, 10 tyres from the village thereby damaging the village roads and creating problems to the villagers.

In this regard, the issue was reviewed before the Task Force Committee meeting held on 22.09.2023 at Head Office. The Task Force committee recommend to levy Compensation and furnish report to Board Office for taking further necessary action.

In view of the above, you are hereby directed to SHOW CAUSE as to why the Board shall not levy Environmental Compensation in compliance with the Hon'ble NGT Orders dated 07.07.2023, as per the calculation below:

Environmental Compensation to be levied:

Environmental Compensation (EC) = PI x N x R x S x LF

PI – Pollution index of industrial sector
N - No of days of violation took place
R – A factor in Rupees for EC
S – Factor for scale of operation
LF – Location factor

1. Pollution Index (PI) is taken as 50 duly considering the category of the industry i.e., Orange Category.
2. No. of days of which violation took place are mentioned below:

Previous CFO order dated 24.01.2020 and same was expired on	28.02.2022	No. of days of violation is 259 days (as on 14.11.2022).
This office has issued notice to the stone crusher and directed to apply for renewal of CFO on	21.02.2022	
Closure orders issued by the Board on	14.11.2022	
CFO CFO obtained by the stone crusher on (which is having validity period upto 28.02.2032)	08.03.2023	
Total no. of violating days		**259 days**

3. R is suggested to consider as 250 as the industry is stone crushing activity.
4. S is taken as 0.5 considering the unit is small scale industry.
5. The Stone Crusher is located in Garlavoddu (V), Enkoor (M), Khammam District and the population of the Garlavoddu & surrounding villages shall be less than 1 Million. L_F is taken as 1 considering the population is < 1 million in which the stone crusher existing.

Hence, the Environmental Compensation is 50 x 259 x 250 x 0.5 x 1.

= Rs. 16,18,750/-.

In this regard, you are hereby given an opportunity of hearing before the Task Force committee at T.S Pollution Control Board, Zonal Office, Hyderabad, H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016 on **19.10.2023 at 11.30 A.M.** and attend with all relevant information and objections if any on the assessment of Environmental Compensation.

You are hereby directed to attend the hearing on above date, failing which decision will be taken on merits of the case and assessment of Environmental Compensation will be finalized and levied.

JOINT CHIEF ENVIRONMENTAL ENGINEER.

To
M/s. Sri Jai Santhoshi Narasimha Stone Crusher,
Garlavoddu (V), Enkoor (M),
Khammam District.

(24)

Annexure-VI

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No. KGM-01/TSPCB/TF/U-VI/2022-1342 Date:28.11.2022

Sub : M/s Manupati Jaya Simha (1.0 Ha. – Stone quarry), Garlavaddu (V), Enkuru (M), Khammam District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – Operating the Mine without CFE / CFO of the Board – Closure Orders - Issued – Reg.

Ref : 1. The Hon'ble NGT, Chennai in OA No. 106 to 112 of 2016.
2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
3. OA No. 368 of 2022 filed in Hon'ble, New Delhi
4. Inspection of the mine on 12.10.2022 & 16.10.2022
5. Show cause notice issued to the industry on 10.06.2022.
6. Hon'ble NGT order dated 02.11.2022.
7. Memo No. 7/NGT-New Delhi/TSPCB/Legal/2022-94 Dated 10.11.2022.

* * * * *

1. WHEREAS, you are operating the 1.0 Ha. Stone quarry located at Garlavaddu (V), Enkuru (M), Khammam District.

2. WHEREAS, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.

3. WHEREAS, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".

4. WHEREAS, an OA No. 368 of 2022 is filed in Hon'ble NGT, New Delhi based on complaint received by post from Sri Abhilash, R/o. Garlavaddu (V), Enkoor (M), Khammam District on the illegal mining in Garlavaddu (V), Enkoor Zone, Khammam District, thereby damaging endangered hills and forests and adversely affecting wild animals and causing air & noise pollution.

5. WHEREAS, the Board officials inspected your stone quarry on 12.10.2022 & 16.10.2022 and observed the following :

   i. The quarry mine was not in operation during inspection.

   ii. The quarry mine stone boulders is being utilized as raw material by M/s Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District (known as M/s Sri Lakshmi Narasimha Stone Crusher) which is located nearby the quarry mine.

   iii. The representative informed that the quarry mine has obtained mine lease order from the Mines and Geology department, Govt. of AP (Combined state) vide Proceedings No: 3423/Q/2008 dated 20.08.2009 for valid period upto 10 years i.e. from 20.08.2009 to 19.08.2019.

   iv. The mine representative has informed that they have applied for renewal of mine lease order. In this regard, he further informed that in respect of renewal of Quarry Lease Application, the Lessee ID has been enabled in the Mines Department Online web portal for Royalty payments, applying for dispatch permits. Accordingly, the Renewal Applicant had obtained dispatch permits through Auto Approval mode.

   v. The mine is not having Environmental clearance (EC), CFE and CFO. The mine representative informed that they have applied for EC and the same is under process and the SEAC meeting was conducted on 29.09.2022. After detailed discussions, the SEAC noted that the proponent submitted earlier production details upto 19.08.2019 only and informed the proponent to submit status of the mine after 19.08.2019 to till date issued by the Mining Department. The SEAC deferred the project for consideration after submission of above mentioned information by the proponent.

6. WHEREAS, the Board has issued a show cause notice to the Stone quarry on 10.06.2022 for operating without consent of the Board.

7. WHEREAS, the Hon'ble NGT has heard the case on 02.11.2022 and passed the following orders.

> *"In view of recommendations made by the Joint Committee, we direct the Project Proponent- M/s Manupati Jayasimha not to carry on any further mining without obtaining environmental clearance from MoEF & CC and the Project Proponent- M/s Sri Lakshmi Narsimha Stone Crusher (Presently operating in the name of M/s. Sri Jai Santhoshi Nareshma Stone Crusher) not to operate the stone brusher without obtaining valid consent from the TSPCB".*

8. WHEREAS, the Legal section of the Board has forwarded a memo dated 10.11.2022 to the Task Force section requesting to issue closure orders to M/s Manupati Jayasimha Stone metal Quarry.

9. After careful consideration of material facts of the case, the Board is of the firm opinion that you are operating the industry without consents of the Board. Hence, the Board hereby decided to dispense with opportunity of hearing. Under the Powers vested with the T.S. Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to your industry** in the interest of protecting public health and environment. You are also hereby directed to stop all industrial activities with immediate effect from the date of this order.

10. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

11. You are further directed to take note that the TSSPDCL, has been ordered to disconnect the Power Supply to your unit with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s Manupati Jaya Simha (1.0 Ha. – Stone quarry)
Garlavaddu (V), Enkuru (M),
Khammam District.

Copy to :

1. The District Collector, Khammam, Khammam District for favour of information.
2. The Superintending Engineer (Operations), Khammam District.
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The Environmental Engineer, Regional Office-Kothagudem for information and necessary action. He is directed to inspect the industry and report the compliance within 48 hrs. Also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection.
5. Concerned file.

//T.C.F.B.O//

P. Jaya Shri
Senior Environmental Engineer
(Task Force – UH-VI)

(26)

Annexure - VII

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Telangana)

To,

The MD
JAYA SIMHA MANUPATI
S/o Pedda Abbulu,Gajjaram Village, Thallapudi Mandal,West Godawari District,AP. -534341

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TG/MIN/288271/2022 dated 31-Aug-2022. The particulars of the environmental clearance granted to the project are as below:

1.	**EC Identification No.**	EC22B001TG167211
2.	**File No.**	SIA/TG/MIN/288271/2022
3.	**Project Type**	New
4.	**Category**	B2
5.	**Project/Activity Including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Sri Manupati Jayasimha
7.	**Name of Company/Organization**	JAYA SIMHA MANUPATI
8.	**Location of Project**	Telangana
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 13/12/2022

(e-signed)
Smt. Sunita M. Bhagwat, (IFS)
Member Secretary
SEIAA - (Telangana)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

(27)

I. This has reference to your application submitted online on 11.08.2022 (Proposal No. **SIA/TG/MIN/288271/2022**) accepted on 21.09.2022, seeking Environmental Clearance for the proposed **1.0 Ha. Building Stone & Road Metal Mine of Sri. Munupati Jayasimha, Sy. No. 200/TA of Jannaram Village, Enkoor Mandal, Khammam District.** The Mine lease area is located between Latitude 17°18'28.885" (N) to 17°18'25.842 (N) and Longitude 080°25'27.290" (E) to 080°25'26.187"(E). It was reported that the nearest human habitation viz., Garlavoodu exists at a distance 0.93 km from the proposed site; nearest water body i.e Nagarjuna sagar left canal exists at 2.22 km (NE); Nearest RF is Kannegiri RF exists at 5.0 km from the mine lease area. It was noted that the capital investment of the project is Rs. 25.0 Lakhs and production capacity of the project is as follows:

Building Stone & Road Metal – 20,000 m^3/annum

II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks It is reported that life of the Mine is estimated as 9 years (@20,000 m^3/annum of Building Stone & Road Metal). The total mine lease area is 1.00 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **29.09.2022 & 11.11.2022**. The project is considered under 'B2' category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and consultant M/s. Rightsource Industrial Solutions Pvt. Ltd., Hyderabad; Initial quarry lease is granted on: 20.08.2009 for 10 years; 1st renewal of grant of quarry lease by the DMG, Khammam vide Notice. dt. 04.07.2022 for a period of 20 years Scrutinized /Approved Mining Plan; Lr.dt. 11.07.2022 of ADMG, Khammam District informing that there is one more existing quarry lease i.e., (1.0 Ha., lease granted before 09.09.2013) falling within 500m from the proposed quarry lease. The present mine lease area is 1.0 Ha., the total Cluster area is 2.0 Ha., and Net Cluster area is 1.0 Ha. The Committee considered the project & recommended for issue of Environmental Clearance as per the guidelines framed for mining projects by SEIAA & SEAC, Telangana on 24.02.2020. ADMG, Khammam District vide lr. dt. 11.07.2022 furnished production & dispatch details 2007-08 to 2019-20 (upto 19.08.2019) & also furnished on 11.10.2022 for further period from 19.08.2019 to 2022. As per the details furnished dispatch permits were issued during the period 2019 and 2021, whereas production was carried out till July 2019 only and no production was carried out after July 2019 to September 2022. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **26.11.2022** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC-Telangana, the **SEIAA-Telangana hereby accords prior Environmental Clearance to the project** as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

i. Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.

iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.

ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.

x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.

xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-

- Roads shall be graded to mitigate the dust emission.
- Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
- The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
- No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a ' bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.

xii. The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
- The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.

xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

xvi. Fencing shall be provided all around the working mine area.

xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.

xviii. Regular monitoring of ambient air quality shall be carried out and records maintained.

b) Water Pollution:-

i. The source of water is through tankers from nearby village. Total water requirement is 5.0 KLD. Out of that, 1.5 KLD is used for Water sprinkling, 1.0 KLD for Domestic activities, 1.0 KLD for Wet drilling & 1.5 KLD for Green belt. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.

ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.

iii. Washing of all transport vehicles should be done inside the mining lease.

iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.

v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.

vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Regional Office, Hyderabad, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.

ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.

xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Integrated Regional Office of the Ministry.

xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.

xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Integrated Regional Office of the MoEF&CC and State Pollution Control Board/Committee

c) **Solid Waste :-**

i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.

ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.

iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned Integrated Regional office of MoEF&CC.

vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

viii. The following measures are to be adopted to control erosion of dumps:-

- Retention/toe walls shall be provided at the foot of the dumps.
- Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.

x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

B. **General Conditions:**

1. **This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of the mine is 9 years (20,000 m^3/annum of Building Stone & Road Metal).**

2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.

3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.

4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.

5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.

6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.

7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.

8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).

15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5-24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
18. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
19. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
20. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
21. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
22. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **Sri. Munupati Jayasimha.**

23. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
24. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
25. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
26. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Integrated Regional Office of the MoEFCC.
27. The Project Authorities should inform to the Integrated Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
28. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
29. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, GoI, Hyderabad on 1st June and 1st December of each calendar year.
30. Officials from TSPCB & the Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
31. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
32. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
33. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
34. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
35. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
36. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 25.02.2021 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.

37. The funds earmarked for environmental protection measures **(Capital cost: Rs. 3.10 lakhs and recurring cost: Rs. 2.80 Lakhs/annum)** should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Integrated Regional Office located at Hyderabad.

38. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

39. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of the Ministry of Environment, Forest and Climate Change, Hyderabad by e-mail.

40. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.

41. The proponent shall obtain all other mandatory clearances from respective departments.

42. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

43. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

44. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

45. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

46. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.

47. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www. parivesh.nic.in

Sd/-	Sd/-	Sd/-
MEMBER SECRETARY	MEMBER	CHAIRMAN,
SEIAA, T.S.	SEIAA, T.S.	SEIAA, T.S.

To,
Sri Munupati Jayasimha, Proprietor,
(1.000 Ha. Building Stone & Road Metal Mine)
Gajjaram Village, ThallapudiMandal,
West Godawari District A.P – 534 341
Ph.No: +91 70130 91819
Email: raveendra.vajrala@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO:Kothagudem, TSPCB for information.
4. The IRO, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., Hyderabad for kind information.

//T.C.F.B.O.//

JOINT CHIEF ENVIRONMENTAL ENGINEER

Signature Not Verified
Digitally signed by Smt. Sunita M. Bhagwat, (IFS)
Member Secretary
Date: 12/13/2022 11:22:51 AM

(39) Annexure - VIII

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD
H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT FOR ESTABLISHMENT – RED CATEGORY

Order No. 450–KGM/TSPCB/ZO-HYD/CFE/2023- 647 **Date:21.01.2023**

Sub: TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Sri Munupati Jayasimba (1.0 Ha. Building Stone & Road Metal Mine), Sy.No. 200/TA, Jannaram (V), Enkoor (M), Khammam District** - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:
1. SEIAA, Environmental Clearance (EC) Order No. SIA/TG/MIN/288271/2022, Dt:13.12.2022.
2. Industry's CFE application received through TSOCMMS online portal on 16.12.2022 at TSPCB, Regional Office, Kothagudem.
3. TSPCB, Regional Office, Kothagudem verification report dated 03.01.2022 and received by Zonal Office, Hyderabad on 03.01.2022.
4. CFE Committee meeting held on 06.01.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out building stone & road metal quarry activity over an extent of **1.0 Ha.** as mentioned below, with a proposed project cost of **Rs.25.0 Lakhs (In words Rupees Twenty Five Lakhs only).**

S.No.	*Name of the Product & Capacity*
1.	Mining of Building Stone & Road Metal – 20,000 m^3 / annum (Over an extent of 1.0 Ha.)

2. As per the application, the above activity is to be **Sy.No. 200/TA, Jannaram (V), Enkoor (M), Khammam District.**

3. The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Kothagudem on 30.12.2022 and found that the industry is surrounded by **East:** Greenbelt and hillock area; **West:** Approach road followed by another quarry mine; **South:** Hillock area; **North:** Approach road followed by barren lands.

4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kothagudem and recommendation by the CFE Committee meeting held on **06.01.2023** at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT (CFE) to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

(40)

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Sri Munupati Jayasimha,
(1.0 Ha. Building Stone & Road Metal Mine),
Sy.No. 200/TA, Jannaram (V), Enkoor (M),
Khammam District.
Email Id: ravcendra.vajrala@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Kothagudem for information and necessary action.

SCHEDULE – A

1. **This order is valid for a period of 5 years from the date of issue.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

1. The industry shall carry out semi-mechanized open cast quarry and shall carryout mining of building stone & road metal quarry in an area of **1.0 Ha.** only. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
2. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
3. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
4. The industry shall not cause any pollution to the surrounding agricultural lands.
5. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
6. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
8. The industry shall scrupulously comply with conditions stipulated by the State level Environment Impact Assessment Authority (SEIAA), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 13.12.2022.
9. The source of water is through tankers from nearby village and the maximum permitted water consumption shall not exceed the following quantities:

Sl. No.	Purpose	Total Consumption (KLD)
1.	Water Sprinkling	1.5 KLD
2.	Wet drilling	1.0 KLD
3.	Greenbelt	1.5 KLD
4.	Domestic	1.0 KLD
	Total	**5.0 KLD**

10. The maximum waste water generation (KLD) shall not exceed the following:

Sl. No.	Wastewater generation	Total generation (KLD)
1.	Domestic effluent	0.7 KLD
	Total:	**0.7 KLD**

Effluent source	Quantity	Standards to be complied	Mode of final disposal
Domestic	0.7 KLD	---	Septic tank followed by soak pit.

11. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.
12. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
13. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
14. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
15. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc. The drains shall be regularly de-silted particularly after monsoon and maintain properly.
16. The Solid wastes generated shall not exceed the following breakup quantities:

Sl. No.	Solid Waste /HW generation	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
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17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

20. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
22. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
23. The industry shall stack the top soil properly with proper slope with adequate measures.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall not dispose the solid waste outside the factory premises.
26. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
27. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
28. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
29. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
30. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
31. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sincerest of environment protection.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri Munupati Jayasimha,
(1.0 Ha. Building Stone & Road Metal Mine),
Sy.No. 200/TA, Jannaram (V), Enkoor (M),
Khammam District.

(44) Annexure - IX

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD
H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jceo-zhyd-tspcb@telangana.gov.in

CONSENT ORDER – RED CATEGORY

Order No: 450-KGM/TSPCB/ZOH/CFO/2022- 648 **Date:21.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to

M/s. Sri Munupati Jayasimha,
(1.0 Ha. Building Stone & Road Metal Mine),
Sy.No. 200/TA, Jannaram (V), Enkoor (M),
Khammam District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	0.7 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1.	Mining of Building Stone & Road Metal (Over an extent of 1.0 Ha.)	20,000 m^3 / annum

This consent order shall be valid for a period ending with the **30.11.2027**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To
M/s. Sri Munupati Jayasimha,
(1.0 Ha. Building Stone & Road Metal Mine),
Sy.No. 200/TA, Jannaram (V), Enkoor (M),
Khammam District.
Email Id: raveendra.vajrala@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Kothagudem for information.

(45)

SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

Sl. No.	Purpose	Quantity
1.	Water Sprinkling	1.5 KLD
2.	Wet drilling	1.0 KLD
3.	Greenbelt	1.5 KLD
4.	Domestic	1.0 KLD
	Total	**5.0 KLD**

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in µg/m3;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO2	80
4	NOx	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi-mechanized open cast quarry and shall carryout mining of building stone & road metal quarry in an area of 1.0 Ha. only. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
5. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

7. The industry shall not cause any pollution to the surrounding agricultural lands.
8. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
9. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
10. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
11. The industry shall scrupulously comply with conditions stipulated by the State level Environment Impact Assessment Authority (SEIAA), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 13.12.2022.
12. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
13. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
14. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
15. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
16. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard towards North-West part within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
20. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
22. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

(17)

23. The industry shall take all precautionary and safety measures during process operations.
24. The industry shall comply with all the directions issued by the Board from time to time.
25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
26. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
27. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
28. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

RAP

To
M/s. Sri Munupati Jayasimha,
(1.0 Ha. Building Stone & Road Metal Mine),
Sy.No. 200/TA, Jannaram (V), Enkoor (M),
Khammam District.

(48) Annexure - X

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. KGM-01/TSPCB/TF/BO/U-VI/2022 -63 **Date : 28.03.2023.**

Sub: M/s Manupati Jaya Simha (1.0 Ha. - Stone quarry), Garlavaddu (V), Enkuru (M), Khammam District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Revocation of Closure Orders - Issued** - Reg.

Ref : 1. Closure order dated 28.11.2022.
2. CFO order dated 21.01.2023.
3. Your industry letter dated 04.02.2023.
4. Inspection of your industry by the Board officials on 07.02.2023.
5. Hearing held on 21.03.2023 at Board office, Hyderabad.

***

1. WHEREAS, you are operating the Stone and road metal quarry mine located at Garlavaddu (V), Enkuru (M), Khammam District.

2. WHEREAS, An OA No. 368 of 2022 is filed in Hon'ble NGT, New Delhi based on complaint received by post from Sri Abhilash, R/o. Garlavoddu (V), Enkoor (M), Khammam District on the illegal mining in Garlavoddu (V), Enkoor Zone, Khammam District, thereby damaging endangered hills and forests and adversely affecting wild animals and causing air & noise pollution. The Hon'ble NGT has heard the case on 02.11.2022 and passed the following orders.

   "In view of recommendations made by the Joint Committee, we direct the Project Proponent- M/s Manupati Jayasimha not to carry on any further mining without obtaining environmental clearance from MoEF & CC and the Project Proponent- M/s Sri Lekshmi Narsimha Stone Crusher (Presently operating in the name of M/s. Sri Jai Santhoshi Narasimha Stone Crusher) not to operate the stone crusher without obtaining valid consent from the TSPCB".

3. WHEREAS, the Board has issued closure orders to the Stone & Metal quarry vide order dated 28.11.2022 for operating the mine without obtaining CFE & CFO of the Board.

4. WHEREAS, the mine has obtained Environmental Clearance (EC) on 13.12.2022 for building stone & road metal - 20,000 m3/annum.

5. WHEREAS, the mine obtained CFO of the Board vide order dated 21.01.2023 with validity of 30.11.2027 for mining of building stone & road metal (over and extent of 1 Ha) - 20,000 m3/annum.

6. WHEREAS, the mine vide letter dated 04.02.2023 represented the Board for revocation of closure orders.

7. WHEREAS, the Board officials inspected the Stone & Road Metal Mine on 07.02.2023 and observed the following :
   i. The quarry mine stone boulders is being utilized as raw material by M/s Sri Jai Santhoshi Narasimha Stone Crusher, Garlavaddu (V), Enkoor (M), Khammam District which is located nearby the quarry mine.
   ii. This is an existing mine and obtained mine lease order from the Mines and Geology department, Govt. of AP (Combined state) vide Proceedings No: 3423/Q/2008 dated 20.08.2009 for valid period upto 10 years i.e. from 20.08.2009 to 19.08.2019. The mine representative has informed that they have applied for renewal of mine lease order.
   iii. The mine has obtained Environmental Clearance (EC) on 13.12.2022 and also obtained CFE and CFO of the Board on 21.01.2023.
   iv. The mine was not in operation during inspection. The mine representative has informed that they are not operating the mine since expiry of mine lease order i.e., from August'2019.
   v. The mine proponent has developed few plants around the mine lease area and proposed to develop greenbelt in vacant areas of the lease area.
   vi. They also stated that they will take all necessary dust control measures as per the norms of the Pollution Control Board and follow all the rules and directions of the Board from time to time.

8. WHEREAS, the Board has reviewed the status in the Task Force Committee meeting held on 21.03.2023. Your industry representative attended the meeting. The committee after detailed discussions recommended to revoke the closure orders issued to Stone & Road Metal Quarry.

9. After careful consideration of material facts of the case, the Board hereby **revoke the closure orders to the Stone & Road Metal Quarry** with a condition that the Stone & Road Metal Quarry shall comply with all the CFO conditions issued by the Board

10. The T.S.N.P.D.C.L has been directed to restore power supply to Stone & Road Metal Quarry.

11. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

12. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s Manupati Jaya Simha (1.0 Ha. – Stone quarry),
Gariavaddu (V), Enkuru (M), Khammam District

Copy to :

1. The District Collector, Khammam District for favour of information.
2. The Superintending Engineer (Operations), Khammam District for information and necessary action..
3. The JCEE., ZO., Hyderabad for information and necessary action.
4. The EE,RO- Khammam for information and necessary action.
5. Concerned file.

//T.C.F.B.O//

P. Jawahar 28/3/2023
Senior Environmental Engineer
(TF - HYD : UH-VI)

(50) Annexure - XI

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Lr. No. KGM-01/TSPCB/U-VI/TF/2023- 1050 **Dt.28.10.2023**

SHOW CAUSE NOTICE

Sub : M/s Manupati Jaya Simha (1.0 Ha. – Building Stone & Road Metal Mine), Sy. No. 200/TA, Jannaram (V), Enkoor (M), Khammam District – Original Application No. 115 of 2023 filed in Hon'ble NGT, by Mr.Abhilash Chowdary of Garlavoddu Village, Enkoor Zone, Khammam, District Telangana against illegal operation of stone crushers and illegal mining in and around the village - Hon'ble NGT (SZ), order dt. 22.08.2023 in O.A. No 115 of 2023 – Assessment of Environmental Compensation – Show Cause Notice – Issued - Reg.

Ref :
1. Original Application No. 368 of 2022 filed by Sri Abhilash, Jannaram (V), Enkoor (M), Khammam District on the illegal mining and operation of stone crusher.
2. Hon'ble NGT, New Delhi order dated 02.11.2022.
3. Inspection of the industry on 07.02.2023.
4. B.O order dt. 28.03.2023.
5. Hon'ble NGT, New Delhi order dated 07.07.2023.
6. Inspection by the Board officials on 15.09.2023.
7. Task Force Committee meeting held on 22.09.2023.
8. TSPCB, RO, Kothagudem report dt.12.10.2023.

* * * * *

1. WHEREAS, you are operating the mine in the name of M/s Manupati Jaya Simha (1.0 Ha. – Building Stone & Road Metal Mine), Sy. No. 200/TA, Jannaram (V), Enkoor (M), Khammam District.

2. WHEREAS, the Hon'ble NGT, Principal Bench registered an application in O.A No 368 of 2022 based on a complaint received by post from Mr. Abhilash Chowdary of Garlavoddu Village, Enkoor Zone, Khammam District, Telangana stating that the hills and forests around the village are being completely destroyed due to operation of stone crushers by some non-tribals and also illegal mining in and around the village destroying the forest area causing severe air & noise pollution leading to damaging endangered hills and forests which is adversely affecting the wild animals.

3. WHEREAS, the Board has issued a show cause notice to the mine on 10.06.2022 for operating without consent of the Board.

4. WHEREAS, the Hon'ble NGT has heard the case on 02.11.2022 and passed the following orders.

   "In view of recommendations made by the Joint Committee, we direct the Project Proponent- M/s Manupati Jayasimha not to carry on any further mining without obtaining environmental clearance from MoEF & CC and the Project Proponent- M/s Sri Lakshmi Narsimha Stone Crusher (Presently operating in the name of M/s. Sri Jai Santhoshi Narasimha Stone Crusher) not to operate the stone crusher without obtaining valid consent from the TSPCB".

5. WHEREAS, the Board has issued closure orders to the mine vide order dt. 28.11.2022 for operating the industry without consents of the Board.

6. WHEREAS, the Hon'ble NGT has again reviewed the case and transferred the case to Hon'ble NGT, Southern Zone vide order dated 07.07.2023 and ordered as follows:

   ".....In view of the damage to the houses, learned Counsel for the State PCB has substantiated that the Village Panchayat has narrated another fact. The learned Counsel for the State PCB reveals that the unit was in operation without valid EC and State PCB had not taken any action in due course of time and while submitting the report past violations have not been considered and no compensation has been calculated and assessed....."

7. WHEREAS, the Hon'ble NGT, Southern Zone has registered the case and re-numbered as Original Application No.115 of 2023 and issued following orders dated 22.08.2023 :

   " ..... Though all the reports were filed before the transfer of this application, we wanted an updated report from the Telangana State Pollution Control Board, including the particulars about the environmental compensation to be levied for violations and also the collection of the amount already levied.....".

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8. WHEREAS, the issue was reviewed in the Task Force Committee meeting held on 22.09.2023. After detailed discussions, the Committee recommended to levy Environmental Compensation on the Mine as per the orders of the Hon'ble NGT, adhering to the Guidelines of the CPCB.

9. WHEREAS, the Board vide office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana.

10. WHEREAS, the EE.RO vide letter dated 12.10.2023 submitted the detailed report on Environmental Compensation to be levied with details on date of violations observed, no. of violation days etc., the calculation as follows:

Environmental Compensation (EC) = PI x N x R x S x LF

PI – Pollution index of industrial sector
N - No of days of violation took place
R – A factor in Rupees for EC
S – Factor for scale of operation
LF – Location factor

a) Pollution Index (PI) is taken as 80 duly considering the category of the industry i.e., Red Category.
b) No. of days of which violation took place are mentioned below:

The Regional Office, Kothagudem has issued notice to the mine	08.06.2018	No. of days of violation is 1635 days (as on 28.11.2022)
Closure orders issued by the Board on	28.11.2022	
CFO order obtained by the mine on	21.01.2023	
COVID lockdown period exempted	From 25.03.2020 to 31.05.2020	68 days.
Total no. of violating days		**1567 days**

c) R is suggested to consider as 150 as the industry is mining activity and pollution potential is minimum.
d) S is taken as 0.5 considering the unit is small scale industry.
e) The Stone & Metal quarry mine is located in Jannaram village, Enkoor (M) and the population of the Jannaram & surrounding villages shall be less than 1 Million. L_F is taken as 1 considering the population is < 1 million in which the mine existing.

Hence, the Environmental Compensation is 80 x 1567 x 150 x 0.5 x 1 = Rs. 94,02,000/-.

11. After careful consideration of the material facts of the case, the Board decided to levy an Environmental Compensation of Rs. 94,02,000/- (Rupees Ninety Four Lakh and Two Thousand Only)

12. The Board hereby directs your industry to submit any objections in writing within 15 days from the date of the receipt of this show cause notice on the calculation carried out by the Board for assessment of the Environmental Compensation, failing which, the assessment carried out by the Board will be treated as final assessment.

Sd/-
MEMBER SECRETARY

To
M/s Manupati Jaya Simha
(1.0 Ha. – Building Stone & Road Metal Mine),
Sy. No. 200/TA, Jannaram (V),
Enkoor (M), Khammam District.

// T.C.F.B.O //

P. Jawahar
Senior Environmental Engineer
(TF-HYD : UH-VI)